16.48 hrs.

STATEMENT RE. INCIDENT AT ALLAHABAD HIGH COURT

MR. CHAIRMAN: The hon. Home Minister.

THE MINISTER OF HOME AF-FAIRS (SHRI K. BRAHMANANDA REDDY): Sir, A short while ago, the House on the motion moved by the Minister of Parliamentary Affairs unanimously passed a resolution in the following terms—

"The House unanimously condemns the reported attempt to carry arms into the court where Prime Minister had to give evidence and desires that sufficient security arrangements be made both inside and outside the Court to ensure the safety of the Prime Minister"

All sections of the House rightly gave expression to their anxiety and concern regarding the security of the Prime Minister. I may be permitted to associate myself wholeheartedly with the sentiments expressed in House. I feel I owe it to the House to share with the Members the meagre information we have been able to ascertain on telephone from the Government of Uttar Pradesh Government of Uttar Pradesh have made elaborate arrangements for the security of the Prime Minister at Allahabad in consultation with and with the full cooperation of the High Court of Allahabad. The High Court had decided to restrict the entry into the courtroom only to the members of the Bar and the Press. The Bar Association of the High Court was to issue passes to members of the Bar Directorate of Public Relations was to instie pases for the representatives of the Press. One, Shri Govind Mishra, Editor of a journal called 'Srivijaya'. was arrested this morning at about 9.30 A.M. on being found in possession of a countrymade pistol three certridate. Shri Mistre had tried to obtain a pass yesterday from the Registrar of the High Court but it

was refused. A case under the Arms Act has been registered and is being investigated. Since the senior officers at Allahabad continue to be busy in connection with the arrangements for Prime Minister's security, it has not been possible for Government of Uttar Pradesh to collect further information on the subject. Detailed instructions already exist as regards the arrangements to be made for the security of the Prime Minister during her tours and travels in the coun-The State Governments concerned have been making all the required arrangements according to intructions whenever the Prime Minister visits any part of a State would like to assure the House that security arrangements both inside and outside the court in the present context have been made and no effort would be spared in ensuring the full safety of the person of the Prime Minister.

भी नर्शसिंह नाराध्य पांडेस (गोरखपुर) क्या माननीय मन्त्री भी इस बान पर विचार करेंगे कि यह भी पास ईंग्यू किया क्या या ओ पास दिया क्या गोनिन्द मिश्रा को यह किस की इजाजत से दिया गया ?

एक माननीय सबस्य : नहीं विया वया ।

वी गर्रावह नारावण पांडवः मैं यह जानना चाहता हू कि जब वहां पर तेन्योरिटी का इन्तजाम है चीर डायरेक्टर वहां पर केंद्रे हुए हैं, वह सेक्योरिटी नेक करने के बाद मोजों को जिनके पात कि एन्ट्री पात होता है उनको अन्यर जाने देते हैं कमरे के, तो वह वकील का नवाचा पहने हुए कैसे अन्यर चुस नए भीर जब अन्यर चुस नए, अयर वहां पर डिटेक्टर न होता बीर विजनी काट वी वह होती वो बाब यह इंडीडेंट हो जाता, इसनिए यह पता जलता है कि जितना सेक्योरिटी का अर्रेजर्मेंट आइम विशिक्टर के लिए होना चाहिए वह अर्रेजर्मेंट काफी नहीं है : मैं आपसे जानमा चाहता हूं कि क्या उत्तर प्रदेश की सरकार के अवर ही आप जारा कीकोरिटी का सम्माना कीकी कर पूर्व हैं या न्ययं केन्द्रीय सरकार का जो सबसे परि-पत्तव विभाग है जो कि विदेवटर और सारी जीजो के बारे में अच्छी तरह से जानता है, उसे विभाग के उच्च से उच्च ब्राह्मकारी को भाग जब तक प्रधान मन्त्री का बयान होता है तीन रोज तक तब तक के लिए वहां भेजेंगे बीर उनकी सेक्योरिटी की पूरी व्यवस्था करने के सम्बन्ध में इस सदन को धाम्बस्त करेंगे?

17 hrs.

प्रो॰ नारायण चन्द पाराशर (हमीरपर): सभापति महोदय, शाज हिन्दुस्तान यह जानना बाहता है कि यह गोविन्द मिश्रा कहा के रहन बाले हैं भीर क्या उनका काई पीलिटिकल एफिलिएशन है या नहीं ? जिस प्रख्वार को बह पब्लिश कर रहे हैं उसका प्रिन्टर पब्लिशर भीर एडीटर बगैरह कीन है ? यह बहुत इम्पाटेंट हीटेल्स हैं। इस पर सारा दश उलेजिन है। हम यह जानना चाहत है कि प्राप्तम मिनिस्टर ने अपनी शाक मधा मे जिम रिहर्सल की तरफ इंगारा किया था क्या यह उसकी कडी नहीं है ? इसके साथ ही यह प्रखबार चमाने का काम वे तिने धरमे मे कर रहे हैं भीर इसमें किस तरह के क्यामात का इवहार किया जा रहा है, यह होम मिनिस्टर साहब बनाएं क्योंकि हाउस को इम सम्बन्ध में बडी विग्ता है।

K. P UNNIKRISHNAN Sir, I would (Badagara): know through you whether the Bar Association of Allahabad High Court and the Directorate of Public Relations would continue to be incharge of issuing passes? If so, I would musider it to be a grave negligence on the part of the UP. Government or those muthorities which are in charge of Prime Minister's security if after this incident they are permitted in vale passes I would appeal to the Home Minister to stop and change this procedure, I am elso wondering Whether she cannot give evidence from Dalits where adequate preparations can be seede.

SHRI N K P. SALVE (Betul): Sir, in view of the very limited time at the command of the Home Minister it is obvious that he could not gather more information than what he has gathered but he has shared to concern of the House and of the entire country on the incident that has taken place I hope we will have more information about it tomorrow But that is not enough This House has some more responsibility

What is happening in Allahabad is not a tamasha This is being converted into a regular tamasha

This is most unfortunate Some of the Opposition Members willy nilly are party to this (Interruptions).

Please sit down I cannot be brow beaten by you

SHRI SHYAMNANDAN MISHRA (Begusaraı) Why should he import political controversies into this? (Interruptions).

SHRI NORUL HUDA (Cachar).

This mater is a concern of the whole country (Interruptions)

SHRINK P SALVE I repeat not once, but, one hundred times

That is the truth (Interruptions).

Sir, I must be allowed to complete.

समायित महींदश मिस्टर सान्ये, आप बानते हैं कि हाउस ने एक जुबान होकर के इस बीख को कडेय किया है। मैं समझता हूं कि जो एक अच्छा ऐटमास्सेयर इस नमन बीज को बंदेम करने में बना हैं, आप तो इतने समझदार और लीयन हमारे हाउम के ममनाज मेस्वर हैं, मैं उम्मीद करना हूं कि वह ऐटमास्फयर आप कान्टीस्य रुखेंगे।

बी नरेन्द्र कुमार कान्ये . बाप न जा फर-माबा बहु सर बाखों वर है ! मैं यहनहीं कह रहा हूं ! मेरा यह कोई बाक्षेप नहीं था कि बयोजीयन बात ऐसी विनीवी बात के निष् Incident in Allahabad High Court (St.)

वि नरंग क्यार साला कभी कोई फाइट करेंगे। मैं जो बीच धर्ज कर रहा या वह कोई और बात है। भ्रपोजीशन के को मेम्बर्स हैं, को लीडसं हैं उनको भी इस बात में सहयोग देना चाहिए ...

एक माननीय सदस्य : दिया है हाउस के ग्रन्दर ।

भी मण्या कुमार मास्त्रे : मेरा आप से निवेदन यह है कि झगर इस तरीके से जो वहा पर एक भयंकर जहरीला वातावरण पैदा हो गया है भीर यह तमाशा समझ कर चला जा रहा है...(श्वावकान). मेरा भ्राप से निवेदन है कि वहां के चीफ जस्टिम. . (व्यवचाम).

submission to you and to the Home Minister is .. (Interrupzions).

I am not one of those who ever make any wild allegations I am not one of those who ever use invectives But, the Opposition leaders lose their not also patience and should show respect to what we have to say in the matter. I am not casting any aspersion on the Opposition leaders who have gone there. But they not carry any responsibility on their heads?

SHRI SHYAMNANDAN MISHRA About what? About going there? They are within their rights. entire House is condemning the incident with one voice Please do poison the atmosphere by importing political controversies into this.

SHRI N. K. P. SALVE: My submission, therefore, is that if the proceedings in that Court are not to be reduced to a tamasha and in view what has happened today and in view of the difficulties that had arisen because of the inadequate security arrangements at the hands of the Chief Justice and the local authorities, may I request the Home Minister to restrict the entry strictly to only those whose presence is necessary for the purpose of the conduct of the cross examination and nothing more?

भी सारकंडे राव (घोसी) : सभापति महोदय, मैं भाप के जरिए गृह मन्त्री से एक बात की प्रार्थना करना चाहता है कि यह सही है कि प्रजातन्त्र के मुख्यों का बादर करके प्रधान मन्त्री स्वय इलाहाबाद हाईकोर्ट बयान देने के लिये वहां गई. सारे देश ने उसकी प्रशंसा की । लेकिन श्रव इस वाक्ये के बाद मेरा भपना सुझाव है भौर मेरी प्रार्थना है सरकार से कि उनकी गवाही वहां इलाहाबाद में न हो, बल्कि जो पहले होना चाहिए वा कि उनको गव ही कमीशन पर दिल्ला में हा की जती. वहीं श्रव की जाय। जा ही गया वह ही गया । झागे उनको वहा प्रयाग मे रोक रखना उचित नहीं है। हाईफोर्ट जजो ने घोर निन्दनीय काम किया है कि प्रधान मन्त्री जी का बयान कमीसन पर न लेकर उनको वहां बुलाया । मैं यह साग्रह बाहता ह कि जांच पहताल में इस बात को भी देखा जाय भीर जांच की जाय कि कोई हाईकोर्ट का बढ़ा जज तो इस भीयण वहयन्त्र में शामिल नहीं है या कोई बड़ा ऐड़वोकेट तो शामिल नहीं है।

भी हकम चन्द्र कछबाद्य (मुरैना) सभा-पति जी, माननीय साल्बे जी को यह पता नहीं है कि सारे हाउस ने सर्व सम्मति से एक प्रस्ताब पास किया है। वह इस प्रकार का वाताबरण पैदा न करे जिससे फिखा खराब हो, जिससे गलतफहमी पैदा हो । मैं चाहता ह कि जब तक गवाही चलती है---मन्त्री महोदय पूरी जान-कारी प्राप्त करके सदन को बतायें, कि इसमें क्या प्रगति हुई है, क्या तथ्य सामने धाये हैं। सदन को मानुम होना चाहिये कि इसके पीछे बास्तव में किस का हाथ है।

SAMAR GUHA (Contai): This House has expressed its unanimous concern and anxiety about the incident that has happened and think there are no two opinions this country that if there is any attempt made, as it has been reported, no words can be spared to condemn it. It is unfortunate that a lawyer friend like Salve. (Interruptions). I know how to use words. A lawyer friend like Salve should not use the work

'tamasha', because taking advantage of the freedom in this House, it is attacking the very fundamental character of our judiciary. The proceedings of a court are not a 'tamasha' (Interruptions).

The second point is this The Prime Minister is courageous enough has shown her courage even that dastardly murder of Shri L N Mishra in attending so many public functions without caring for that

## AN HON MEMBER What?

SHRI SAMAR GUHA But to say that you will give a directive to the court who will be allowed, who will not be allowed, whether the proceedings should be in Delhi and not there this is not the jurisdiction of the legislature. The judiciary has its own independence and its own discretion We should not express that kind of It is up to the Govopinion here ernment of UP as also of the Central Government because the Prime Minister's security being involved, all kinds of security measures should be taken, should have been taken-I think they have been taken-in regard to the security of the Prime Minister While we express our concern and anxiety. we should not, in any way, impinge on the freedom, dignity and honour of the judiciary also By appearing before the court the Prime Minister has not graced it; rather in her sense and conscience she has acted according to the obligations that are enjoined upon the Prime Minister well as any citizen of the country

Therefore, I again humbly appeal to all of us let us unanimously express our concern and also say that all security messures should be taken. Let us be unanimous in this

SHRI B V. NAIK (Kanara). would make only one valid From time to time, the question the cost of the security arrangements is raised....I am not casting any aspersions in regard to the person of the Prime Minister. I think Shrimeti Indira Gandhi for the country: Prime Minister for the Government and leader of the House for this House is too precious to be measured in terms of the cost of security arrangements in rupees annas pies Therefore, cost should not be a consideration in making the security arrangements for the Prime Minister.

SHRI DINESH CHANDRA SWAMI (Gauhati). We have taken note of the fact that the entire House has shown concern at the inci-We on this side also want to assure our friends of the Opposition that we are not at all interested making any political capital out of this issue I feel what Shri Salve said was probably misconstrued by them. Shri Salve said that the court's proceedings should not be rendered into a 'tamasha'

In spite of all the assurances from the Home Minister doubt has crept in our minds that in spite of all the precautions and security measures you have taken, whether there are still some loopholes The hon Home Minister has not indicated m his statement but Press reports say that the man was apprehended, when he was trying to enter the court room, through a metal detector placed at the entrance It showed the presence of metal in his body Only persons who have some authority to enter the room will go through the metal detector, not all persons I should like to know, if not today at least tomorrow, whether this was the procedure, whether all persons were not to pass through the metal detector, only those persons who had the authority enter the room were allowed to go into the room where the metal detector was placed This creates apprehensions in our mind that probably the precautions may not be sufficient in view of that, would the Prime Minister be allowed to be examined on commission or not? It is not for us here to decide it but a prayer can be put in on behalf of the Government that in view of this incident, her evidence should be taken on commission, (Shri Dinesh Chandra Goswami.)
If such a prayer is made there could not be any objection. Will the Government take note of the view prevailing in the House and make such a prayer in the court? That is what I want to know

श्री स्वामी ब्रहमानन्द जी (हमीरपूर) : सभापति महोदय, यह बहुत ही दुखपूर्ण घटना है, देश के लिये लज्जा की बात है । मैं तो इस के लिये जजों की निन्दा करता हं, वयोंकि उन्होंने कहा था कि यहां बयान लिये जायेंगे ग्रौर उस में हर ग्रादमी ग्रा सकेगा। जब भी मैं इन की ग्रालोचना करता हुं तो लोग मेरी तरफ़ देखते है। ये हमारे बनाये हुए नहीं हैं, ये ग्रंग्रेजों के बनाये हए हैं---इस लिये मैं इन जजों की घोर निन्दा करता हुं। यदि इतनी बड़ी घटना हो जाती तो फ़िर क्या होता। मैं उन से यह श्राग्रह करता हूं कि क्या यह काम यहां दिल्ली में नहीं हो सकता था। यह कहां तक ठीक है--ग्रगर कोई प्रधान मंत्री के खिलाफ़ मार-पीट के, झगड़े के मुकदमे लगा दे, तो प्रधान मंद्री इसी काम से धमता रहे-इस तरह से देश की गाड़ी ैसे चलेगी।

मैं सब से ज्यादा निन्दा इस बात की करता हूं—हमारा एक आदमी बिलदान हुआ, उस पर बम फ़ेंका गया, इस तरह का बातावरण जिन लोगों ने बनया है, हिंसा का बातावण फ़ैलाया है, उन का पता लगा कर उनको गिरफ्तार कर लेना चाहिये हथकड़ी डाल देनी चाहिये। वरना हमारे अन्दर भी शिवत हैं, हम भी कान्तिकारी लोग हैं, हम गांधीवादी नहीं हैं, अगर ये हरकतें की गईं तो हम बरदाश्त नहीं करेंगे। इस लिये मैं आग्रह करना चाहाता हूं कि वहां से इन्दिरा जी को शीध्र बुलाया ज ये और यहां पर बयान लिये जायें।

SHRI VASANT SATHE (Akola): I want to know only one thing from the Home Minister. He said just now that passes were being issued to the Pressmen and to the lawyers through the Bar Council. A pass was refused according to the Home Minister to this Mr. Govind Mishra.

SHRI K. BRAHMANANDA RED-DY: Refused.

SHRI VASANT SATHE: Was it issued or refused?

MR. CHAIRMAN Refused.

SHRI VASANT SATHE: If it was refused, I would like to know how Shri Govind Mishra entered the High Court.

Secondly, it is reported that he had put on the cloak or the gown of a lawyer. There again, merely putting on a gown was of no use because the Bar Council, according to your, had issued passes. Was there a pass issued by the Bar Council to Shri Govind Mishra, or did he use somebody else's pass? This information is also very important.

Therefore, we would like to know firstly, as my hon friend asked, he made an entry up to the metal detector because the metal dectector would come only last. So, I am not prima facie satisfied with the explanation or information given by the hon. Minister that security arrangements were adequate. Therefore, will you please ensure and assure this House that security arrangements will be made for the remaining two days that the Prime Minister is likely to be interrogated in the High Court?

SHRI SHYAMNANDAN MISHRA Rightly, in (Begusarai): with the traditions of this country and of this House, there has been universal concern felt over this unfortunate incident, and equally there has been universal condemnation of this tendency that seems to be manifesting itself on quite a few occasions in this country. But I would not like to criticise the arrangements made in the Court because we also might be exposing ourselves to some such critisism as some persons come to the galleries of the House also with explosives and weapons, and we are all exposed to danger, not only the hon. Members on the Treasury Benches.

SHRI NARSINGH NARAIN PAN-DEY: Don't try to minimise it.

श्री शश्चि भूषण (दक्षिण दिल्ली) : तभी साल्वे साहव ने ठीक कहा था कि ग्राप इस ढंग की हिंसात्मक कण्डीशन्स कीएट कर रहे है। वह एक ही चेन है, ग्रलग ग्रलग नहीं है।

SHRI SHYAMNANDAN MISHRA: Would we criticise the Chair if some persons come into this House with explosives and weapons— I will, therefore, not criticise the arrangement in the Court. It is the Court's responsibility to see, and so far as we have been able to learn from the newspaper reports the Court did take all possible care to ensure. (Interruptions).

DR. HENRY AUSTIN (Ernakulam): If the Court had arranged, how did this happen? That is why we are concerned. The arrangements were not fool-proof. We want fool-proof arrangements.

SHRI SHYAMNANDAN MISHRA: The whole question is that we have to put ourselves on the same footing as the hon. Court.

AN HON, MEMBER: No.

SHRI SHYAMNANDAN MISHRA: I will recall to the hon. Members that on many occasions we have seen people coming to this House, to the galleries, with very dangerous weapons and explosives.

However, the point is that we would not like that any statement reflecting on the whole incident or trying to interpret the incident in a particular manner should be made in this House.

We really do not know. We even now do not know whether there was only one target of intended attack or there were other targets also. The life of the Prime Minister is indeed very valuable. She happens to be the symbol of the entire country. But let us not forget that the life of the judge is also very precious. (Interruptions).

श्री शिश भूषण: ग्रब यह एक कांस्प्रेसी पता चल रही है कि इस के पीछे कौन लोग है। सभापति जी, यह पता लगा रहा है कि इत साजिश में कौन हैं। (ब्यवधान)

DR. HENRY AUSTIN: On a point of Order. Mr. Mishra was saying that there could be some other targets. If that could be, then he had identified the other targets I was then wondering whether the judge was there only for today or yesterday, The judge will be there tomorrow also and for all the time to come. How can he bring in such a minimised situation? (Interruptions).

श्री रामावतार जास्त्री (पटना) : मिश्रा जी मालूम होता है कि कांस्प्रेसी की बात जानते हैं इसीलिये यहां यह बोल रहे हैं।

SHRI SHYAMNANDAN MISHRA: The whole point is, at this stage I would not like to interpret the incidence in a particular manner (Interruptions).

श्री शिशः भूषण: बड़ी धर्तूता की है ।

श्री क्यामनन्दन मिश्रः इस में धूर्तता की क्या बात है ?

SHRI VASANT SATHE: Mr. Mishra wants to suggest an alibi to the accused....(Interruptions).

SHRI SHYAMNANDAN MISHRA: That won't deter me from taking an objective view. 367 Incident in Allahabad MARCH 18, 1975 Incident in Allahabad High Court (St.)

High Court (St.)

(Shri Shyamnandan Mishra)

Here the presumption in the given circumstances might be that it was directed against the Prime Minister. and the hon Members from the other side and from this side have rightly suggested that all possible care should be taken to ensure security to the person of the Prime Minister But what I am trying to point out to them is that in that process enough care should also be taken, when the atmosphere is surcharged with this kind of tension and with this kind of evil tendency, to ensure security to the judge and other leaders also happen to be there (Interruptions)

भी नरसिंह नारायण पांडे : ये पैरोकार हैं। वहा पैरबी नहीं कर पाए भीर यहां कर रहे हैं।

श्री स्यामनस्यन निश्च हम काई गिमी बात नहीं कर सकते हैं जैमी ये लोग किया करते हैं। ममस्तीपुर की ब्लास्ट का क्या हुया, प्रज बाने पता चल रही हैं। प्रधान मैंजी माहिबा ने क्या वहा था? हम बैसी बात नहीं करते हैं। मैं इसको छोड़ता हू और सबाल करत है।

रेल अन्त्रालय ने राज्य मन्त्री (को मुहम्मव सक्ती कुरेसी) प्रापन खद ही कहा है कि अब ने पूरा इंतजाम किया था हिस्पाजन का। फिर भ्राप फरमा र हैं कि जज का खुद भ्रपनी जान का खतरा था। परेग ना की बात भ्राप क्यों करते हैं।

वी स्थामनत्वन निष्यः इत्ता गा की तरह बान करना हम नही जानने है। सव'ल यह है कि हमन नह कहा है कि जब मुग्धा के उपाय भोच रह हैं तो जब नथा ब्राप्ट को सी सुरक्षा के उपाय भ भापको साजन वाहिय। स्था यह मीजू नहीं है। पूर् मन्त्री के सक्ताव्य से मुझे यह म नुम नहीं हो मका है कि वह कोर्ट के भन्दर, कोर्ट रूम में वह दाखिल हो पाया था या नहीं। मह भी हमें माजूम हो आना च हिए।

(Shri Shyamnandan Mishra)

साय ही जब उसको पास देने से इन्कार
किया गया तब क्या उनके ऊपर कोई खास
निगरानी रखी गई? कल से निगरानी
रखी गई या नहीं रखी के? धगर कल उनको
पास रिफ्यूज किया गया पास देने से
इन्कार किया गया तो उनके ऊपर
निगरानी धगर धापन नहीं रखी ता यह
जिम्मेदारी किस पर धाती है

एक मामनीय सदस्य : जज के ऊपर

श्री स्थाननम्बन निश्च. जज पर प्रानी है नो हम कहा कहने हैं कि न भ्राए .

भी कृष्णचन्त्र पांडे (खलीलाबाद) । हम लोगां की भी कृष्ठ भावनाए हैं। हम सुनने के लिए तैयार नहीं है। हमें भी भग्नी बान कही है। भाष एक भादमी को इनना दक्त देने बले जा रहे है।

SHRI SHYAMNANDAN MISHRA
By his time, the accused must have
made some statement. What statement has he made? Should that not
be shared with the House? The Home
Mirister has not shared with us the
statement made by the accused so
far. His statement might indicate
to the House as to what kind of person he is

MR CHAIRMAN Five minutes have already passed I will allow only two or three speakers to speak

SHRI RAGHUNANDAN LAL BHATIA (Amritar). This incident took place in the morning So, our Home Minister is having very little information with regard to the name and the profession of the person. This delay only leads to conjectures of the people like Mr. Mishra I would request the Home Minister to come out with more information to-morrow so that the House may decide about it.

370

360 Incident in Allahabad PHALGUNA 27, 1896 (SAKA) High Court (St.)

SHRI NAWAL KISHORE SINHA (Muzaffarpur); No security arrangement can be free from loopholes Whatever may be done, there is always a chance of risk There is nothing wrong in what Mr. Salve has suggested What he has suggested is this. "Has the Government decided to advise the Government of Uttar Pradesh to file a petition saying that only those persons who are strictly relevant to the conduct of legal proceedings should be allowed to be present in the court" Sir, I know of many cases in which such petitions had been filed and the courts had ailowed them Courts have done so suo moto as well This is a very serious matter, particularly in view of the fact that there is an atmosphere of violence in this country,

DR V K R. VARADARAJA RAO (Bellary) I very much regret the way in which this discussion is going on We are discussing a very serious and grave matter There is not a shadow of doubt that nobody in this House has prepared to condemn the incident

## MR. CHAIRMAN Please sit down

DR V K R VARADARAIA RAO I would like to put two or three ques-I think there is no point in harassing the Home Minister, by putting a large number of questions Obviously, it is evident that he has not got all the information of which we want answers Therefore, I would suggest that the first thing that we chould do tomorrow when the House assembles is that the Home Minister should make a detailed statement giving all the answers to the questions which have been put by the Members We are much more concerned about the safety of the Prime Minister. She may be quite safe. Then, we have found that today an attempt was n ide by an unauthorised person to enter the court with a lethan weapon in his hand. Theoretically, the fellow might have gone there not only

to threaten the judge or the other persons, but he may have gone there to shoot himself in public Theoretically, anything is possible Therefore, I want to suggest to the Home Minister that the entry to the court, the regulation of the entry to the court, must be taken in hand by the Government With due respect to the judges and not interferring with them in any manner, still, in the matter of such supreme importance to the country, including the judicial system, I would suggest to the Home Minister that steps may be taken by which entry to the court, when Shrimati Indira Gandhi is evidence will be strictly and completely controlled from the point of view of security

SOME HON MEMBERS rose-

MR CHAIRMAN The Home Minuster

भी कृष्ण सन्द्र पार्टे: \*\* .

सभापति महोदय : मैंन प्रापको काल नहीं किया है । आप बगैर मेरी परमी इन के बोल रहे है। आप जो बालेंगे वह रिकार्ड पर नहीं जायेगा ।

भी कृष्ण क्षत्र यांडे: •• .... (व्यवधान)

सभापति महोदय : ग्रापने जो कुछ कहा है उसका एक लफ्ज भी रिकाड पर नही जाएगा ।

SURENDRA MOHANTY SHRI Sir I want to put a (Kendrapara) question . ;

MR CHAIRMAN Νo

BRAHMANANDA SHRI ĸ REDDY Sir, it is a very grave matter and the House naturally should feel very much concerned and anxious regarding the security of the person of the Prime Minister.

<sup>&</sup>quot;Not reparded.

SHRI SURENDRA MOHANTY Why not the Opposition Partics also' ... (Interruptions)

SHRI K BRAHMANANDA
REDDY I do not know why my
hon friend is getting up I said 'the
House', 'the House' It is natural for
the House to feel concerned and
anxious about the security of the person of the Prime Minister

Are you not a Member of the House's (Interruptions). And I also say that not only the House but the country at large also feels gravely concerned

SHRI SURENDRA MOHANTY
The safety of everyhody chould be
our concern (Interruptions)

SHRI K BRAHMANANDA
REDDY About my learned friend
and me our families may be concerned But about the Prime Minister,
the entire country and the world also
is concerned about the security of the
I'rime Minister (Interruptions)

Sir, as I have already submitted the information at my disposal is meagre, and I want to assure the House that I would take the earliest opportunity to inform this House about fuller information that I will be able to get Now, I may also say, as I have submitted in my statement (arlie) that elaborate arrangements had been made by Uttar Pradesh Government, and I am sure, as much as possible would have been done by the UP Government. I have no doubt in that regard, and further, because of this, naturally, the Uttar Pradesh Government will be concerned to make further security arrangements that may be called for. And you also know that with regard to the arrangements that have to be made inside the premises of the entire High Court and the Court room, etc., naturally they have to seek the full co-operation of the Righ Court also in this regard and I have no manner of doubt that

the High Court will allow us to take the necessary security arrangements.

Now, so far as the cost regarding the security is concerned, it does not enter into this question. Full arrangements, whatever the costs, will have to be made and they will be made.

AN HON, MEMBER. What about the newspaper report?

SHRI K. BRAHMANANDA REDDY This is a weekly My information is that this is a petty weekly paper Now, Sii, I do not venture to travel outside beyond what I have got already. The party affiliations, the people, if any, behind it, all that thing will come during investigation, interrogation, etc. I may also submit in this connection (Interruptions) I would request Shri Mishraji not to say anything just now Now, the information is that he was detected outside the court room and not inside the court room That is the present information.

AN HON MEMBER. Outside the court room?

SHRI K BRAHMANANDA REDDY: Outside the court room?

SHRI DINEN BHATTACHARYYA (Sciampore). The report came here and it was stated here that he was caught inside the court room. (Interruptions)

SHRI K. BRAHMANANDA , REDDY: No, no. Now, therefore, I also think that it is because of the Prime Minister's great respect and regard for the judiciary, the High Courts and their procedures that she has generously consented to go to the , High Court to give evidence in the High Court premises, in the court room itself, just as any ordinary per-It is magnanimous in one sense. The judges could have easily allowed a commission to examine her but I think in my personal opinion she has given an indication of her respect and regard for the judiciary and the court in this country. (Interruptions). Now, Sir, as I have just now submitted. (Interruptions) Therefore, I would only like to assure the hon. Members, I cannot say just tomorrow, but at the earliest possible moment, when I will be able to give more information to the House, I will come before the House myself and seek your permission and make a statement.

## 17 50 hrs

DEMANDS FOR GRANTS (RAIL-WAYS) 1975-76 Contd.

का० लक्कीनारायण पांडेय (महानेर) सभापनि महोदय, मैंने जो कटोनी प्रस्ताव प्रस्तुत किये हैं, उन के बार म विस्तार म न जाते हुए मैं कुछ वाने कहना चाहना है।

स्वय मन्नी महोदय यह स्वीकार करने हैं कि रेसबे क प्रशासनिक ढांचे में पिर वर्तन होना चाहिए। इस वक्त रेसबे के सम्बन्ध में जो भारी माना में क्षंत्रीय प्रसन्तन बना हुन्ना है, उस को दूर करना चाहिए। जहां नई क्षेत्रों में रेसबे का बहुत विस्तार हुन्मा है, वहा कुछ क्षेत्र धभी भी रेसो में सून्य है, धीर काफी साय होने पर भी बहा रेसो का विकास ठीक उस में नहीं हुन्ना है।

जो नयं विश्वासम्म कियं यये हैं, उन के प्रमुक्तार विश्वजनल मुपरिन्ट डेट्स के प्रधिकार प्रोर बेनन प्रादि प्राय जेनेरल-मैनेजजं के बराबर कर दिये गयं हैं। इस स्थिति में वर्तमान जोन्ज एक प्रकार से निर्धंक हो ये हैं। इस लिए जोन्ज के बारे में फिर से विवार करना धावध्यक है। जोन्ज को उम कर दिया जाये और डी० एस० धाफिसिज को पूरा कार्य करने का धवसर दिया जाये, क्योंक इस समय भी बी० एम० धाफिस केवल पोस्ट धाफिस का कार्य करते है।

रेलवे बोर्ड के पुनर्गठन पर भी ठीक ढग मे विचार किया जाना चाहिए, तािक जनता को ज्यादा में ज्यादा महिलयत प्राप्त हो मके भौर रेलवेज क्षमतापूर्वक अपने काम का निर्वाह कर मकें।

"भारतीय रेल, रिपोर्ट तया लेखा, 1973-74" में कहा गया है कि याली सख्या घटी है। इस का कारण यह है कि रेलवे की फेयर पालिमी ठीक नही है। एयर-कल्डी शन के फेयर इतना बढ़ा दिये गये हैं कि वे एयर फेयर में भी ज्यादा हो गये हैं। इस र्थित में एयर-कल्डी शन सर्वथा निर्म्यक हो गया है और इस लिए उस का ममान्त करना ही उचित होगा। उस म किमी प्रकार की आमदनी भी नहीं है। यातियों को पर्याप्त मृविधाये न दिये जान के कारण भी यात्री-मन्या घटी है।

मंत्रा मुझान है कि रेन ने में मा रेनिया को हटा के केवल दो श्रीलया रखा जाये— मिटिंग और स्लोपिंग, एक बँठन जाला के लिए और दूसरी सोने वाला के लिए। मन्ती महोदय ने डीलक्स टून्ड में एयर-कन्डीशन्ड स्लीपर कोचिंज चलाये हैं। लेकिन यदि ये अलग अलग श्रीणया खतम कर के गति में सोने के लिए और दिन में बैठने के लिए उचित मुविधाये दी जायें, तो मैं समझता है वि यह रेसवे में सुधार की दिक्षा में एक काल्तिकारी कदम होगा ।

पिछली बार प्लैटफार्म टिकट का बाम बढा कर 50 पैसे कर बिया गया था, जब कि सब से कम दूरी के कई स्टेशन का किराया 35 पैसे है । मन्नी महोदय को यह देखना चाहिए कि क्या इस कदम से प्लैटफार्म टिकटों से होने बाला रेबल्यु बढ़ा है या बटा है, अगर बह बटा है, तो उन्हें इम पर पुनर्विचार करना चाहिए । जहां तक मेरी जानकारी है